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No: Aumapa 2022/C.R.210/Ud-24

Date : 09th March, 2023

To,

The Registrar,
Hon'ble National Green Tribunal,
Western Zone Bench, Pune

Subject – Original Application No.29/2020 (WZ)
Suraj Pradip Ajmera
Versus

Aurangabad Municipal Corporation.

Reference – 1) Urban Development Department Letter Dated 07 February, 2023
2) Hon'ble National Green Tribunal's order
Dated 8th February, 2023

Respected Sir,

With reference to the subject mentioned above, the Interim Action Plan was placed before the Tribunal vide letter dated 07th February, 2023. However, Hon'ble Tribunal has directed vide order dated 8th February, 2023 to submit clear time-bound action plan in tabular chart to the Tribunal.

Accordingly based on the reports received from Collector, Aurangabad, and Commissioner, Chhatrapati Sambhajinagar, Municipal Corporation Dated 27th February, 2023 also from Chief Engineer, Maharashtra Industrial Development Corporation Dated 03rd March, 2023, the Clear Time-Bound Action Plan in tabular chart has been finalized.

Hence, submitted this Clear Time-Bound Action Plan in tabular chart with relevant Annexure and Documents. You are requested to place this report for kind perusal of Hon'ble Tribunal at the earliest.

Yours faithfully,

(Dr.Sonia Sethi)

Principal Secretary,(Ud-2)

Urban Development Department
Government of Maharashtra

TIME BOUND ACTION PLAN IN TABULAR CHART

Sr.No	Proposed Activity	Action Taken/Time Schedule for Proposed Activity to be completed	Responsible Officer / Organization
1.	<p>The water requirement of the Waluj, MIDC area per day is 20.81 MLD whereas, the requirement of water in the Industrial Units at Shendra MIDC per day is 7.23 MLD.</p> <p>Out of the 1830 existing industrial units in Waluj MIDC area, 19 Pharmaceutical, Brewrage Units, cannot use the treated water for the processing, manufacturing and drinking purpose. Whereas out of the 307 Industrial Units at Shendra MIDC, 8 Pharmaceutical, Brewrage and Food Industrial Units cannot use the treated water for manufacturing, process and drinking purpose.</p>	<p>A Feasibility cum concept note on “usage of treated sewage from Aurangabad Municipal Corporation’s STPs for non-potable purposes in MIDC Industrial Area around Aurangabad” has been submitted by the Executive Engineer, MIDC, Civil Division, Aurangabad to the office of the Collector, Aurangabad on 27th January 2023.</p> <p>Accordingly the total water consumption is 21 MLD in which small, Medium units water consumption is 7.10 MLD, Large units specially Engineering and Automobile Industries water consumption is 7.20 MLD and Large units specially Pharmaceutical or Braveries Industries is 6.70 MLD.</p> <p>The food processing, Pharma & Brewrage Units do not use recycled water for manufacturing activities. These units use their own recycled water for gardening and toilet flushing. Such units are required to be exempted from the policy of promotion of use of treated water for manufacturing and processing purpose.</p> <p>Considering these facts, the overall non-drinking water requirement for Walunj industrial area will be around 25% of the</p>	Collector, Aurangabad, Commissioner, Chhatrapati Sambhajinagar Municipal Corporation & CEO, MIDC

Sr.No	Proposed Activity	Action Taken/Time Schedule for Proposed Activity to be completed	Responsible Officer / Organization												
		<p>total water consumption, Which works out to around 5 MLD. (25% of 21 MLD)</p> <p>A feasibility cum concept note on usage of treated water dated on 27th January 2023 is attached as “Annexure A.”</p>													
2.	<p>The Sewage Water which is treated in Sewage Treatment Plants of Municipal Corporation, at Kanchanwadi, Padegaon, Jhalta, Saleem Ali Sarowar is required to be transported through dedicated underground pipeline network, from STP Plants to the concerned industrial units, wherein the said water can be used for the manufacturing and processing purpose that can be safely used for the agricultural lands of the adjacent land owners who have consented for the use of treated water for Horticulture, through the underground pipeline network.</p>	<p>Aurangabad Municipals Corporation has submitted date wise time bound action plan regarding preparation of DPR for the installation of tertiary treatment plant by the letter dated 27th Feb, 2023 as follows.</p> <table border="1" data-bbox="624 999 1137 1939"> <thead> <tr> <th data-bbox="624 999 788 1070">Proposed activity</th> <th data-bbox="788 999 970 1070">Time required</th> <th data-bbox="970 999 1137 1070">Remark</th> </tr> </thead> <tbody> <tr> <td data-bbox="624 1070 788 1384">Appointment of PMC for the Preparation of DPR for installation of Tertiary Treatment Plant.</td> <td data-bbox="788 1070 970 1384">Up to 13th March, 2023</td> <td data-bbox="970 1070 1137 1384">The Tender has been published for appointment of PMC on 10th February 2023. (Tender ID: 2023_AMCA</td> </tr> <tr> <td data-bbox="624 1384 788 1798">Preparation of DPR for installation of Tertiary Treatment Plant and Allied works and sanction from Government Of Maharashtra.</td> <td data-bbox="788 1384 970 1798">up to 13th May, 2023</td> <td data-bbox="970 1384 1137 1798">_872121_1) 3 Bids received. Tender opening is in process.</td> </tr> <tr> <td data-bbox="624 1798 788 1939">Initiating the tender process for actual execution of</td> <td data-bbox="788 1798 970 1939">up to 14th July, 2023</td> <td data-bbox="970 1798 1137 1939"></td> </tr> </tbody> </table>	Proposed activity	Time required	Remark	Appointment of PMC for the Preparation of DPR for installation of Tertiary Treatment Plant.	Up to 13 th March, 2023	The Tender has been published for appointment of PMC on 10 th February 2023. (Tender ID: 2023_AMCA	Preparation of DPR for installation of Tertiary Treatment Plant and Allied works and sanction from Government Of Maharashtra.	up to 13 th May, 2023	_872121_1) 3 Bids received. Tender opening is in process.	Initiating the tender process for actual execution of	up to 14 th July, 2023		City Engineer Chhatrapati Sambhajanagar Municipal Corporation.
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Sr.No	Proposed Activity	Action Taken/Time Schedule for Proposed Activity to be completed		Responsible Officer / Organization
		the project work until issue of the work order.		
		Accordingly approximately 24 Months commencing from 14 th July 2023 (i.e. after issue of work order for actual execution of the project) Will be required to lay underground pipeline network.		
3.	The work of the laying of the Underground Pipeline Network for the transportation of the treated water from the treatment plants to the industrial units is required to be undertaken by the MIDC & Aurangabad Industrial Township Limited (AITL) authorities in their Areas. The technical plan of the work along with the estimate of the expenditure required for the completion of the work of laying down of the underground pipeline network is required to be prepared and executed by MIDC & AITL authorities., Tertiary	1. Preparation of technical plan & estimate	Oct 2023(for the portion within MIDC Boundary Limit)	Commissioner, Chhatrapati Sambhajinagar Municipal Corporation & Authorities of MIDC and AITL.
2.	Execution of work.	July 2025.		
3.	Tertiary Treatment	24 Months commencing from 14 th July 2023		

Sr.No	Proposed Activity	Action Taken/Time Schedule for Proposed Activity to be completed	Responsible Officer / Organization
	treatment is required to be given to the sewage and other industrial effluents for minimizing COD and BOD in the effluents and sewage, so that the sewage water can be safely used for the industrial purpose instead of dumping the sewage elsewhere, and discharging the treated water in Kham River.		
4.	The Industrial Units Operational in the MIDC & AITL areas are required to be encouraged for promoting the reuse of the treated water for Bottle Wash, Gardening, Watering the Plants on the road dividers etc.	April 2023 to July 2025	Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only.
5.	The industrial units, are required to sensitize for encouraging, the use of treated water for industrial purpose, other than the drinking purpose.	April 2023 to July 2025	Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only.
6.	The Builders Association functional in Aurangabad Corporation Limits and	Commissioner, Chhatrapati Sambhajinagar Municipal Corporation will initiate the reuse of it's treated water	1) City Engineer, Chhatrapati

Sr.No	Proposed Activity	Action Taken/Time Schedule for Proposed Activity to be completed	Responsible Officer / Organization
	<p>the fringe area have consented for using the treated water for the construction purposes and to encourage the Group Housing Societies for promoting the installation of the sewage water treatment plants in the society, for treatment of Grey water and thereafter, for the use of the said treated water for Cleaning, Gardening and Flushing in the societies.</p>	<p>for road and building construction activities, order for which will be issued till 15th March, 2023.</p> <p>Commissioner, Chhatrapati Sambhajinagar Municipal Corporation has also taken meeting with builders association on 26th Aug, 2022 to encourage them to use treated water for their projects.</p> <p>As per UDCPR, it is mandatory for Group Housing Schemes having tenements more than 100 to install sewage treatment plant in order to reuse grey water for non-potable purposes. This condition is strictly followed by Chhatrapati Sambhajinagar Municipal Corporation while giving building permissions for such Group Housing Schemes.</p>	<p>Sambhajinagar Municipal Corporation.</p> <p>2)Deputy Director of Town Planning Chhatrapati Sambhajinagar Municipal Corporation.</p>
7.	<p>For the purpose of transportation of the treated water on the construction sites, the said water is required to be transported through tankers, having significant colour codes.</p> <p>The preventive steps are also required to be</p>	<p>For the transportation of treated water on construction sites stand post have been erected for filling of tankers and Standard Operating Procedure (SOP) will be finalized by 15th March 2023.</p>	<p>City Engineer Chhatrapati Sambhajinagar Municipal Corporation</p>

Sr.No	Proposed Activity	Action Taken/Time Schedule for Proposed Activity to be completed	Responsible Officer / Organization
	initiated to ensure that the treated water is not used for drinking purpose accidentally by the workers working on the construction sites.		
8.	Possibility can be explored to insert, a condition in the building construction permission in the Municipal and Industrial limits, for the use of the treated water on the construction sites, for construction purpose and as an incentive, concessional benefits in the Municipal Taxes can be extended to the end user of treated water.	A condition in the building permission has been incorporated in UDCPR and being followed while giving building permission. To promote installation of STP and reuse of grey water CSMC will propose incentives in the form of concession in property tax for such group housing scheme from the financial year 2023-24.	Deputy Director of Town Planning & Assessor & Collector of Taxes Chhatrapati Sambhajinagar Municipal Corporation.
9.	The exact quantity of water required by each of the industrial units functional and operation in the Waluj, Shendra, Chikalthana, MIDC is required to be ascertained and thereafter, the quantity of treated water that can be safely used by the said industrial units can be finalized by the MIDC authorities.	31 st March, 2023 to 30 th April, 2023	Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only.

Sr.No	Proposed Activity	Action Taken/Time Schedule for Proposed Activity to be completed	Responsible Officer / Organization
	The requisite quantity of treated water required by each of the industrial units could be transported, through dedicated underground pipeline network from the treatment plants to the concerned units.	Execution of pipeline network timeline has been mentioned in point no.2.	Commissioner, Chhatrapati Sambhajinagar Municipal Corporation.
10.	The work of the laying down of the dedicated underground pipeline network for the transportation of treated water from treatment plant to industrial units in MIDC industrial areas is required to be executed and operated by the MIDC.	Execution of pipeline network timeline has been mentioned in above point no.2. The funds for the pipeline network outside corporation area will be provided by MIDC. Specific MOU for utilization of water will be executed between Chhatrapati Sambhajinagar Municipal Corporation & MIDC. By 31 st July 2025 (for portion within MIDC boundary limit)	Chhatrapati Sambhajinagar Municipal Corporation, Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas .
11.	The requisite norms and the chemical composition of the quality of water required by each of the industrial units, (excluding the Food, Pharma and Brewerage industrial use) is required to be studied and determined accordingly those units who required the treated water as per the chemical composition	CPCB has already given Reutilization norms for treated water. Reused water of requisite quality will be provided by CSMC, after establishment of tertiary treatment plant.	Commissioner, Chhatrapati Sambhajinagar Municipal Corporation, Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only.

Sr.No	Proposed Activity	Action Taken/Time Schedule for Proposed Activity to be completed	Responsible Officer / Organization
	<p>of the treated water discharged from the treatment plant, can be supplied with the treated water through the dedicated underground pipeline network.</p> <p>Estimated 30 % treated water can be safely reuse and utilized for the manufacturing and processing purpose in the industries.</p>	<p>For MIDC area norms will be finalised as per requirement from 31st March 2023 to 31st May 2023.</p>	
12.	<p>Treated water discharged from the treatment plant, can also be utilized for the gardening purposes in the gardens, road dividers, cleaning purpose in the Slaughter Houses, Garbage Processing Industries, Safari Park etc.</p> <p>A detailed feasibility report in respect of the use of treated water in the Industrial Areas is required to be prepared by the MIDC authorities.</p>	<p>The Chhatrapati Sambhajnagar Municipal Corporation has already initiated the reuse of its treated sewage water for the following purposes like Development of Gardens, Roads, Plantation within Dividers, Washing and cleaning of roads, public toilet, fire fighting purposes and for the agricultural purposes. The total quantity of the treated water currently being reused is around 3.1 MLD.</p> <p>A detailed feasibility report in respect of the use of treated water in the Industrial Areas is required to be prepared by the MIDC authorities within Six Months i.e. March 2023 to 31st August, 2023</p>	<p>Commissioner, Chhatrapati Sambhajnagar Municipal Corporation</p> <p>Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only.</p>

Sr.No	Proposed Activity	Action Taken/Time Schedule for Proposed Activity to be completed	Responsible Officer / Organization
13.	The express consent of the industrial units, for the reuse of treated water is required to be obtained by MIDC.	Six Months March 2023 to 30 th August 2023	Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only.
14.	To organize awareness camps in the Industrial Areas and the Group Housing Societies, for the promotions and sensitization of the public in general and stake holders for use of treated water for Non-drinking purposes including the process of Manufacturing, Gardening, Flushing and Cleaning purpose.	Awareness camps for promotions and sensitization in group housing society to use treated water for cleaning, flushing, Gardening purposes are being organized by Chhatrapati Sambhajnagar Municipal Corporation & MIDC and a discussion with various stake holders are going on continues basis. March 2023 to 30 th April 2023	Chhatrapati Sambhajnagar Municipal Corporation. Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only.
15.	The Builders, Developers and Structural Engineers can be encouraged, for using treated water on the construction sites purely for the purposes. Feasibility report to that effect is required to be prepared by All Planning Authorities appointing a consultant for preparation and submission of DPR.	Chhatrapati Sambhajnagar Municipal Corporation will initiate the reuse of it's treated water for road and building construction activities, order for which will be issued till 15th March. Chhatrapati Sambhajnagar Municipal Corporation has also taken meeting with builders association to encourage them to use treated water for their projects. Timeline for Preparation of DPR for Tertiary Treatment Plant is mentioned in as mentioned in Point No.2.	Commissioner Chhatrapati Sambhajnagar Municipal Corporation & MIDC/AITL Authorities.

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MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
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M.I.D.C.

No/TB-1/ **A33173** /of 2023

Office of the Executive Engineer,
MIDC Civil Division Aurangabad.

Date : **27/01/2023**

To,
The Municipal Commissioner
Municipal Corporation
Aurangabad.

Sub:- Regarding submission of preliminary time bound action plan in compliance with the orders passed by the Hon. National Green Tribunal, Western Zone, Bench Pune in O.A. No. 29/2020 Suraj Ajmera Versus Municipal Corporation, Aurangabad vide orders dated 21.09.2022.

Ref:- 1) The orders dated 21.09.2022 passed by the Hon.National Green Tribunal, Western Zone, Bench Pune.
2) Minutes of meeting dated 06.12.2022 held in the office of District Collector, Aurangabad.

With reference to above, " feasibility report for usages of treated sewage from Aurangabad Municipal Corporation's STP for non potable purposes in MIDC Industrial area around Aurangabad" is submitted along with the copy of MOU signed on date 07.10.2021 between MIDC & Navi Mumbai Municipal Corporation for use of treated sewage from Navi-Mumbai Municipal Corporation's STP to industries in TTC Industrial Area. It is to submit that MOU to be signed between Aurangabad Municipal Corporation and MIDC shall be on the similar lines of this MOU signed between Navi Mumbai Corporation & MIDC.

Submitted for information & further needful please.

Thanking you

- D.A. i) Feasibility Report
ii) Consumption of water for major Industries in Waluj I/A.
iii) Copy of MOU Signed between Navi Mumbai Municipal corporation & MIDC

AP.
27/1/2023
Clerk to
S.E. MIDC
Aurangabad

आवक 27/1/23 लिपिक
जलसाधिका कार्यालय
औरंगाबाद
o/c

R.U.
27/01/23
Executive Engineer,
MIDC Civil Division,
Aurangabad.

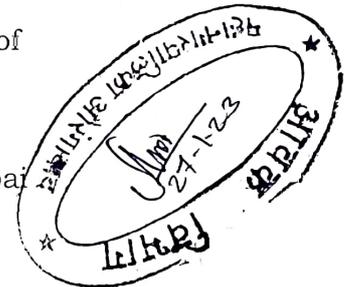
Copy Submitted to Collector, Collector Office, Aurangabad for favour of information please.

Copy Submitted to The Chief Engineer, (HQ) MIDC, Mumbai for favour of information please.

Copy Submitted to Chief Engineer, MIDC, Aurangabad for favour of information please.

Copy Submitted to Dy Chief Executive, Officer (Env), MIDC (HQ), Mumbai for favour of information please.

Copy : Deputy Engineer PA-II MIDC Civil Division MIDC Civil Division Aurangabad for information





MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(Government of Maharashtra Undertaking)

FEASIBILITY CUM CONCEPT NOTE ON

USAGES OF TREATED SEWAGE FROM AURANGABAD
MUNICIPAL CORPORATION'S STPS FOR NON POTABLE
PURPOSES IN MIDC INDUSTRIAL AREAS AROUND
AURANGABAD

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Concept Note

Maharashtra Industrial Development Corporation has developed Industrial Areas at Aurangabad, Chikalthana, Waluj and Shendra near Aurangabad City. Water requirement of these Industrial Areas is being catered from the surface water source at Jaikwadi Dam at Paithan. MIDC have provided 72 MLD capacity Waluj Centralised Water Supply Scheme for supplying water to Waluj, Aurangabad & Chikalthana Industrial Area. This water supply scheme is running to its designed capacity. The break up quantity of water supplied through scheme is as below.

I. Waluj Industrial Area	34.00 MLD
II. Chikalthana Industrial Area	06.00 MLD
III. Aurangabad Industrial Area	01.20 MLD
IV. Villages nearby Waluj, Chikalthana	13.00 MLD
V. CIDCO Waluj Mahanagar	05.50 MLD
VI. Outside Consumers	03.50 MLD
Total	63.20 MLD

Now MIDC is implementing another water supply scheme of 72 MLD capacity with Jaikwadi Dam as a source of water, to feed the water to Shendra & Jalna Industrial Area and Shendra Node of Shendra-Bidkin Mega Industrial Park of DMIC. The work of pipelines & water treatment plant is completed and work of Jackwell, Pump house & power substation is in progress and likely to be completed within 6 months. Presently 20 MLD water is being supplied through this scheme and in first phase it is proposed to supply 36 MLD water.

As per the orders passed by Hon NGT Pune, possibility or recycling of water from STPs constructed by AMC is to be explored. Accordingly, Hon Chief Secretary, Maharashtra Government has conducted meetings on 5/8/2022 and 18/08/2022. It is instructed to submit preliminary feasibility report for possibility of using treated sewage (recycled water) for non-drinking water requirement of various Industrial Areas. Accordingly, this office has studied the requirement of water for non-drinking

purpose of each industrial Area and possibility of use of recycled water for non-drinking purpose. The observations made are summarised as under.

1) Aurangabad Industrial Area:

This is the oldest Industrial Area developed by MIDC on 34.95 Ha land near Aurangabad Railway Station. The area is fully developed and handed over to Aurangabad Municipal Corporation. The total water consumption of this Industrial Area is only 1.20 MLD, out of which industrial consumption is only 0.50 MLD. Aurangabad Industrial Area is within the boundary limits of Aurangabad Municipal Corporation. The consumption of water for industrial use is very less and non-drinking water requirement is much more less. Providing recycled water supply distribution network for such small quantity is not viable.

2) Chikalthana Industrial Area

Chikalthana Industrial Area is developed by MIDC on 633.18 Ha . The area is fully developed and handed over to Aurangabad Municipal Corporation. The water consumption of this Industrial Area is 6.00 MLD, out of which consumption for industrial use is 4.00 MLD and domestic use is 2.00 MLD. The water consumption of major industries having water connection size of 50 mm & above is only 1.70 MLD. Non-drinking water requirement will be only 1.00 MLD (25% of the total Industrial Water Requirement). Providing recycled water supply distribution network for such small quantity is not viable

3) Waluj Industrial Area

Waluj Industrial Area is the largest Industrial Area developed by MIDC along Aurangabad-Pune Highway at a distance of 10 km from Aurangabad City. The area is developed on 1514 Ha land. Out of this total 1514 ha land, Residential Zone is developed on 250 Ha Land. The area is fully developed and many mega/large/medium and small-scale industries are gone into production. Total water consumption of Waluj Industrial Area is 21.00 MLD. The break of this total water consumption is as below.

Sr No	Type of Industry	Water Consumption in MLD	Remark
1	Small/medium units Having water connection size 50 mm & below	7.10	The water consumption is mainly for drinking & domestic use
2	Large Units having water connection size 50 mm & above (Engineering/Automobile Industries)	7.20	The recycled water could be used except for drinking & domestic use
3	Large Units having water connection size 50 mm & above (Pharmaceutical/Braveries Industries)	6.70	The water is used for production and therefore recycled water couldn't be used. Recycle water requirement is only for gardening. Many of Industries have Z.L.D. Consent

List of industries having water connection of 50 mm dia and above is submitted.

As mentioned in above table, the use of water for small size units is generally for drinking & domestic purpose only. The number of such units in Waluj is around 1430. The total non-drinking water requirement for these small-scale industries is only for gardening & plantation which is negligible. There are around 45 major water

consuming units in Waluj Industrial Area having water connection size of 50 mm and above. The total water consumption for these units is 14 MLD. Out of these 45 units, 24 units are pharmaceutical and beverages. Beverage Industries require water as raw material. Recycled water could not be used for production process in breweries and pharmaceutical units. Recycled water could be used for gardening & toilet flushing. Besides this, major water consuming industries have obtained Zero Liquid Discharge Consent from MPCB and they recycle the water within their plant itself. Thus recycled water requirement for pharmaceutical & breweries is just 5% of the total consumption. The water consumption of such units is 6.70 MLD. As per the action plan submitted to Hon NGT, it is proposed to exempt Food, Pharmaceutical and Beverage Industries from the policy of the promotion of the use of treated water for manufacturing & processing purpose.

For major engineering & automobile units recycled water can be used for mainly for toilet flushing, outdoor watering, cooling tower, Boiler feed, gardening etc. The total water consumption for these units is 7.20 MLD. Besides this non drinking water requirement for small scale units is only for gardening & toilet flushing. Considering these facts, the overall non-drinking water requirement for Waluj Industrial Area will be around 25% of the total water consumption which works out to around 5.00 MLD (25 % of 21 MLD).

To abate the industrial pollution, common effluent treatment plant (CETP) of 10 MLD capacity is set up by Industrial Association of Waluj Industrial Area in association with Maharashtra Industrial Development corporation (MIDC) and Maharashtra Pollution Control Board (MPCB). The work of design, construction, installation, commissioning and operation & maintenance of CETP on BOOT basis is entrusted to M/s SMS Infrastructure Ltd Nagpur for the period of 17 years. The CETP is functional since June 2011. Presently CETP is functioning at 4 to 4.50 MLD capacity. The period of operation of CETP

as per the contract is upto May 2028 i.e. 17 years from the date of commissioning.

MIDC has laid 3.20 km length HDPE pipe line from CETP to Kham River for disposing treated effluent at the disposal point in Kham River approved by NEERI. The copy of approval is enclosed herewith. ***As per this approval letter and consent given by MPCB, the treated effluent shall be used for non-drinking purpose and only surplus treated effluent shall be discharged at approved location in Kham River.*** For the discharge norms of the effluent, MPCB is the Government's statutory authority. The effluent is being treated as per norms set by MPCB in the consent to operate. The copy of the consent to operate is submitted for information.

As mentioned above, since it is mandatory to reuse the treated effluent for non-drinking use and only surplus treated effluent from CETP is to be discharged at the approved disposal point in Kham River, it is proposed to recycle & reuse the treated effluent on land for gardening, tree plantation and cooling purpose

However the industries have not given consent for utilization of the recycled water due to operation cost higher than MIDC water rate. In this regard, meeting was arranged by WETP officials, MECC, CMIA, MASSIA officials, CETP operator & MIDC officials. It is decided in the meeting that issue of recycling of treated effluent needs to be dealt on top priority and to see alternative option for treatment of treated effluent to potable standard, as the Reverse Osmosis system is not viable option. The treatment cost of reverse osmosis system is quite high and treated effluent will be costlier than the pure water. Therefore the industries are not willing to take recycled water. For the existing industries lease agreements are already executed and there is no clause about use of recycled water. It will be necessary to enforce the existing industries for using recycled water to the extent of minimum 25% the total water consumption. Necessary policy decision about this is required to be taken for

existing plot holders. For new plot holders clause regarding use of recycle water shall be incorporated after policy decision.

M/s Kavan Technology (P) Ltd Mumbai have submitted the proposal of their patented solution of treatment of waste water based on Soil Biotechnology System for which estimated cost is around Rs 810.50 Lakh for potable standard and Rs 731.50 for agriculture use water (CAPEX for 5 MLD capacity) and OPEX under this system is Rs 14.10 per cum which is less than MIDC's water rate.

Accordingly, MIDC has undertaken the work of providing Pilot plant of 10 cum capacity at CETP Waluj costing Rs 12.00 Lakh. The work of providing pilot plant is likely to be completed in Feb 2023. After successful operation of pilot project, proposal for implementation of this scheme will be taken in hand

In addition to above, MIDC is constructing 4.00 MLD capacity sewage water treatment plant in Residential Zone of Waluj Industrial Area. This work is likely to be completed within 6 months and after completion of the work 4.00 MLD treated sewage will be available for catering non drinking water requirement for Waluj industrial Area.

Under these circumstances, it is seen that the requirement of non-drinking water for Waluj Industrial Area is around 5.00 MLD and could be fulfilled by treated effluent/sewage from CETP & STP. MIDC will have surplus treated sewage and no further recycled water will be required from Aurangabad Municipal Corporation.

4) Shendra Industrial Area

MIDC have developed Shendra Industrial Area at a distance of 20 km from Aurangabad along Aurangabad-Jalna Highway on 865 Ha land. The area is fully developed. Water consumption of major industrial units is around 4.00 MLD. Non-drinking water requirement will be only 1.00 MLD (25% of the total Industrial Water Requirement).

Providing recycled water supply distribution network for such small quantity is not viable.

Hon Collector, Aurangabad convened the meeting on 06/12/2022 for discussing further lines of action in compliance with orders issued on 21-09-2022 passed by Hon. National Green Tribunal, Western Zone, Bench Pune in O.A. No 29/2020. During the meeting, it is instructed to submit feasibility report and requirement of treated water quantity per industrial units within 15 days to Aurangabad Municipal Corporation.

Government of Maharashtra have issued GR No 201709111500058325 dated 11-09-2017, for recycling treated sewage from STP in Navi Mumbai Municipal Corporation to Vasi, Koper-kerne & Airoli Industrial Areas. Photocopy of the GR is submitted for information. As per this GR, the said scheme is undertaken under Amrut Abhiyan of Central Government. The implementing agency is Navi Mumbai Municipal Corporation. On these similar guidelines, project of recycling of treated sewage from Aurangabad Municipal Corporation's STP could be taken in hand for Waluj Industrial Area for 5.00 MLD capacity provided that Aurangabad Municipal Corporation shall provide underground pipe line network for the transportation of treated water as per the desired norms from treatment plant to door step of industrial units in Waluj Industrial Area. However in such case, treated water from STP Waluj & CETP Waluj is required to be discharged in Kham River at approved location.

Sr No	Bill Month	Consumer No	Consumer name	Plot number	Actual Consumption Qty In Cum	Per Day Water Qty In Cum	Water Meter Size In Mm
1	July	100ABD	M/S SAGAR COLOUR SCAN SD. CHITANGE	P-7	8.00	0.26	15.00
2	July	103ABD	DR. BABASAHEB AMBEDKAR	P-6	80.00	2.58	15.00
3	July	105ABD	M/S NATH SHREE SALES and SERVICES.	A-13 & B-8	2.00	0.06	15.00
4	July	10ABD	DATTA SOAP FACTORY.	SHED-3(III)	50.00	1.61	15.00
5	July	111ABD	M/S INSTITUTE OF MANAGEMENT TRAINING	P-4	2.00	0.06	15.00
6	July	11ABD	BURLYFIELD BIOTECH	A-3	15.00	0.48	15.00
7	July	12ABD	GARLEY EQUIPMENT.	A-26	54.00	1.74	15.00
8	July	131ABD	M/S C. B. INDUSTRIES	A-14	2.00	0.06	15.00
9	July	132ABD	M/S ENVIRO NEEDS	A-30 ABD	15.00	0.48	15.00
10	July	134ABD	M/S AMULET-INDUSTRIES LTD	B-9 ABD	44.00	1.42	15.00
11	July	137ABD	M/S THAKKAR FURNITURE	A-1	0.00	0.00	15.00
12	July	139ABD	M/S SACCHAL FOOD PRODUCTS	B-12	84.00	2.71	15.00
13	July	13ABD	SILVER LIGHT INDS.	B-8,9	0.00	0.00	25.00
14	July	144ABD	M/S MARUTI CARE CENTER	A-16	73.00	2.35	15.00
15	July	14ABD	MAHARASHTRA WARE HOSE CORN.	B-26	20.00	0.65	15.00
16	July	15ABD	TELE COMMUNICATION EQUIPMENT IND	A-34	2.00	0.06	15.00
17	July	16ABD	PRODUCTION TRAINING CENTER.(IT	PLOT 4	0.00	0.00	15.00
18	July	17ABD	GRIND MASTER IMPEX.	A-22	13.00	0.42	15.00
19	July	18ABD	TYRON INDS.	A-33	1.00	0.03	15.00
20	July	19ABD	M S S I D C.	A-37	0.00	0.00	15.00
21	July	1ABD	M/S THE MANAGER TEXT BOOK	00008562	4.00	0.13	15.00
22	July	20ABD	MICRO WIRE INSULATION.	B-14	40.00	1.29	15.00
23	July	21ABD	TIRUPATI ART PRINTERS.	A-28	62.00	2.00	15.00
24	July	23ABD	THAKKAR FURNITURES	A-18	8.00	0.26	15.00
25	July	25ABD	M/S MAHAXEER PAPER PRODUCTS COMPANY	A-36/2	0.00	0.00	15.00
26	July	27ABD	AJANTA-PLASTIC CO.	A-31	96.00	3.10	15.00
27	July	29ABD	SHRI V.S. SAPRE PRINTERS.	B-17	206.00	6.65	15.00
28	July	2ABD	THE MANAGER TEXT BOOK.	MIDC INDS A	30.00	0.97	15.00
29	July	30ABD	ASS. ENGG.MSEB. AUG.	B-24	0.00	0.00	25.00
30	July	31ABD	DURAWARE (P)LTD.	B-5	39.00	1.26	15.00
31	July	32ABD	VIBGYOR-CHEMICALS;	B-1	10.00	0.32	15.00
32	July	35ABD	ACRO POLISH INDUSTRIES	A-7	29.00	0.94	15.00
33	July	37ABD	AMBIKA WODDEN INDS.	A-39	52.00	1.68	15.00
34	July	38ABD	M/S PAGARIYA AUTO CENTER	A-35	39.00	1.26	15.00
35	July	3ABD	UMASONS AND CO.	A-15,16	23.00	0.74	15.00
36	July	43ABD	PRECISION ENGG.	A-32	10.00	0.32	15.00
37	July	44ABD	GODAVARI SEEDS PVT LTD,	A-25	17.00	0.55	15.00

38	July	45ABD	SARA INDUSTRIES	A-21	0.00	0.00	15.00
39	July	46ABD	MAGINDAS PANNALAL SHAH.	A-27	65.00	2.10	15.00
40	July	47ABD	TARUN ENGINEERS	A-5	70.00	2.26	15.00
41	July	49ABD	STEEL WOOD INDUSTRIES	A-40	6.00	0.19	15.00
42	July	4ABD	M/S VITAL TOOLS	A-13	-1,547.00	-49.90	15.00
43	July	50ABD	TYRE LIFE COMPANY	A-17	35.00	1.13	15.00
44	July	51ABD	DEOGIRI PRATASHTAN	B-25	0.00	0.00	15.00
45	July	54ABD	VENKATESH MUDRANALYA.	A-24	13.00	0.42	15.00
46	July	56ABD	CHAIRMAN ABD CO-OP INDS. ESTATE	A-9	67.00	2.16	15.00
47	July	57ABD	GRIND MASTER.	B-11	74.00	2.39	15.00
48	July	58ABD	MAHARASHTRA CENTRE ENTRE DEV.	A-38	36.00	1.16	25.00
49	July	59ABD	M/S TIWARI INDUSTRIES	SHED NO 1	40.00	1.29	15.00
50	July	5ABD	AZAD INDS.	A-19	22.00	0.71	15.00
51	July	60ABD	M/S. VITAL TOOL ROOM	A-12	0.00	0.00	15.00
52	July	61ABD	HAJARI INDS.	A-10	11.00	0.35	15.00
53	July	52ABD	M/S RAJASTHAN FOOD PRODUCTS	PLOT NO.7,	194.00	6.26	15.00
54	July	64ABD	GALAXY LABORATORIES (P)LTD.	B-22	315.00	10.16	25.00
55	July	67ABD	M/S W.G.B.B	B-23	57.00	1.84	15.00
56	July	69ABD	MOHIPEN INDUSTRIES.	A-11	24.00	0.77	15.00
57	July	70ABD	M/S SANJIVANI UDYOG (S.P.RANA)	A-2	51.00	1.65	15.00
58	July	75ABD	ABAD CO-OP. INDL. ESTATE	A-42	48.00	1.55	15.00
59	July	76ABD	M/S PRECISION ENGINEERS	B-10	77.00	2.48	15.00
60	July	78ABD	HINDUSTAN ICE FACTORY.	B-15	22.00	0.71	15.00
61	July	7ABD	PRINTS ANDS. INDS. INC	A4 AUG MIDC	0.00	0.00	15.00
62	July	80ABD	ELLORA AGATES	A-41	0.00	0.00	15.00
63	July	81ABD	DR M M. DHARWADKAR	A-8	5.00	0.16	15.00
64	July	84ABD	INDUSTRIAL FABRICS	P 8/1	53.00	1.71	15.00
65	July	86ABD	SHILPA AGENCIES	P-8/2	19.00	0.61	15.00
66	July	89ABD	M/S R G B ENTERPRISES	B-2	0.00	0.00	15.00
67	July	8ABD	AJANTA FILMS LTD.	00008569	15.00	0.48	15.00
68	July	92ABD	COOL ENGINEERING	A-23	23.00	0.74	15.00
69	July	94ABD	DURAWARE.	B-6&7	526.00	16.97	25.00
70	July	95ABD	JAI SANTOSHI TYRES.	A-29	57.00	1.84	15.00
71	July	98ABD	M/S ASHISH STONE INDUESTERS	B-16	0.00	0.00	15.00
72	July	99ABD	M/S DNYESHWAR BAHUDDHESHIYA S.P.M.	P-95-59(P)	16.00	0.52	15.00
73	July	9ABD	SARASWATI PUBLICATIONS and PRINTER	B-3,4	70.00	2.26	15.00
				Total	1,594.00	51.42	
				Say	1600.00	50.00	
				i.e		0.50.MLD	

50mm dia and above Water Connection Size Consumer List Chikalthana I/A

Sr No	Bill Month	Consumer No	Consumer name	Plot number	Actual Consumption Qty In Cum	Per Day Water Qty In Cum	Water Meter Size In Mm
1	July	110CHK	WOCKHARDT LTD.	D-4	2,357	76.03	50.00
2	July	114CHK	GARWARE PLASTIC and POLYESTER LTD	L-6	915	29.52	100.00
3	July	116CHK	GARWARE POLYESTOR LIMITED	L-5	1,714	55.29	100.00
4	July	120CHK	M/S EXEDY INDIA LIMITED	L-4	660	21.29	50.00
5	July	148CHK	GREAVES LIMITED.	J.2.	1,020	32.90	100.00
6	July	170CHK	INTERNATIONAL CONVEYARS LTD.	E-39	650	20.97	50.00
7	July	180CHK	WOCKHARDT PVT LTD.	L-1	1,125	36.29	80.00
8	July	246CHK	M/S LUPIN LIMITED	A-28	4,802	154.90	80.00
9	July	248CHK	JOLLY BOARD LIMITED	J-6	1,952	62.97	80.00
10	July	27CHK	WORKS MANAGER.MSRIC.	D-1	925	29.84	80.00
11	July	280CHK	CONCEPT PHARMACEUTICALS.	A-28/3	1,235	39.84	50.00
12	July	378CHK	THE CHIEF MANAGER.CENTRAL INST OF PLASTIC ENGG AND T	00008379	0	0.00	80.00
13	July	425CHK	M/S RADIANT INDUS CHEM PVT LTD	F-15	199	6.42	50.00
14	July	450CHK	HINDUSTAN PETROLIUM CO LTD.	H-1	478	15.42	80.00
15	July	596CHK	M/S.MARATHWADA MEDICAL RESEARCH AND RURAL DEVP. IN	A-1&A-2	939	30.29	50.00
16	July	63CHK	DAGGER FORST TOOLS LTD.	A-3	486	15.68	50.00
17	July	750CHK	M/S KOHLER POWER INDIA PVT LTD	J-2/1	502	16.19	100.00
18	July	80CHK	M/S GOLDEN DREAMS BUILDCON PVT LTD.	B-4	2,891	93.26	50.00
19	July	81CHK	HARMAN FINOCHEM PVT LTD.	E-9	2,571	82.94	50.00
20	July	850CHK	M/S GREAVES COTTON LTD.	J-2/A	513	16.55	50.00
21	July	899CHK	M/S GOLDEN DREAMS TECHNOPARK PVT LTD	F-4/1	0	0.00	50.00
22	July	26CHK	BDA LIMITED.	00008498	818	26.39	80.00
23	July	38CHK	MAHARASHTRA DISTILLARIES.	00008505	1,981	63.90	150.00
				Total	52179.00	1683.19	
				Say	52000.00	1700.00	
				i.e		1.70.MLD	

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50mm dia and above Water Connection Size Consumer List Waluj I/A (Pharma and Brevries)

Sr No	Bill Month	Consumer No	Consumer name	Category	Plot number	Actual Consumption Qty In Cum	Per Day Water Qty In Cum	Water Meter Size In Mm
1	June	2034WLA	M/S WOCHKHORDT L.T.D./	Pharma	B-15/2	287	9.57	50
2	June	308WLA	MIDAS CARE PHARMACEUTICALS P LTD. /	Pharma	B-16	1150	38.33	50
3	June	211WLB	M/S IPCA LABORATORIES LTD. S3-10/	Pharma	G-6	3811	127.03	50
4	June	2198WLB	M/S PFIZER HEALTHCARE INDIA PVT LTD	Pharma	L-8 (PART)	940	31.33	50
5	June	3029WLB	M/S V.A ENGINEERS PVT LTD	Pharma	M-193	2063	68.77	50
6	June	172WLA	M/S INDOCO REMEDIES LTD /	Pharma	B-19 & B-20	1645	54.83	50
7	June	365WLB	M/S J.K.ANSELL LTD. S3-20/	Pharma	G-35&36	4340	144.67	80
8	June	998WLB	M/S PFIZER HEALTHCARE INDIA PVT LTD	Pharma	L-9	1175	39.17	80
9	June	551WLA	SHREYA LIFE SCIENCES PVT. LTD. S5-11/1	Pharma	B-9/2	5091	169.70	80
10	June	84WLA	F.D.C. PVT. LTD. S5-5/	Pharma	B-8	5019	167.30	80
11	June	164WLA	JOHNSON and JOHNSON LTD. /	Pharma	B-15\1	3930	131.00	100
12	June	1104WLB	M/S IPCA LABORATORIES LTD. S3-51/1	Pharma	H-4	8166	272.20	100
13	June	692WLB	M/S LILASONS INDUSTRIES S3-38/	Brevries	H-5,6,7	22586	752.87	100
14	June	1295WLB	M/S FOSTER S.INDIA LTD. S1-4/	Brevries	M-99	12424	414.13	100
15	June	1935WLB	M/S WOCHKHARDT LTD/S3-70/	Pharma	H.14/2	26430	881.00	150
16	June	2489WLB	M/S CARLSBERG INDIA PVT.L. S3-79/	Brevries	H-17/1/1	34220	1140.67	150
17	June	1052WLB	M/S SKOL BREWERIES LTD. S1-3/	Brevries	L-5	18490	616.33	150
18	June	555WLB	AURANGABAD BREWERIES LTD. S3-37/	Brevries	H-9,10,11,	19837	661.23	150
19	June	981WLB	M/S MILLENNIUM BEER INDUSTRIES LTD./	Brevries	L-10	29571	985.70	150
				Total		201175	6705.83	
				Say		201000.00	216000.00	
				i.e		201000.00	6.70.MED	

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50mm dia and above Water Connection Size Consumer List Waluj I/A (Engineering and Others)

Sr No	Bill Month	Consumer No	Consumer name	Category	Plot number	Actual Consumption Qty In Cum	Per Day Water Qty In Cum	Water Meter Size In Mm
1	June	290WLA	NEEDLE ROLLER BEARING CO LTD /	Engineering	E-72/1	3453	115.10	50
2	June	1134WLB	THE EX. ENGG.(C),400KV.CCDN.DLE	Govt Dept	L-2&3	2721	90.70	50
3	June	2191WLB	M/S ENDURANCE TECHNOLOGIES LIMITED	Engineering	L-6/3	4215	140.50	50
4	June	2350WLB	M/S FORES ELASTOMESH INDIA PVT LTD	Engineering	M-191/2	1838	61.27	50
5	June	203WLB	ARIANE ORGACHEM P LTD. S3-9/	Chemical	G-1/1	1952	65.07	50
6	June	633WLB	WIPRO LTD S1-1/	Engineering	L-8	668	22.27	50
7	June	3159WLA	MS PRAYAS YOUTH FOUNDATION	Engineering	OS-41	0	0.00	50
8	June	4WLA	M/S KESHARDEEP PRESSINGS.S5-1/	Engineering	B-21	758	25.27	50
9	June	1031WLA	M/S UMASON AUTO CAMPO P.LTD.. /	Engineering	B-34	995	33.17	50
10	June	2998WLA	M/S METALMAN AUTO P LTD WA.UJ/	Engineering	B-12,PART 1	1445	48.17	50
11	June	367WLA	SIEMENS.LTD. S3-1/	Engineering	L-76	3128	104.27	50
12	June	698WLA	M/S INTERNATIONAL COMBUSTION [I]LTD	Engineering	B-74/1	1492	49.73	50
13	June	6WLA	M/S ENDURANCE TECHNOLOGIES LIMITED	Engineering	B-2	0	0.00	50
14	June	1748WLB	M/S ENDRESS HOURS FLOWTECH(I) LTD.	Engineering	M-174 175	2152	71.73	80
15	June	2248WLB	M/S VAAROCK ENGINEERING.PVT LTD	Engineering	L-4	3864	128.80	80
16	June	2978WLB	M/S.VARROC.ENGINEERING PVT.LTD	Engineering	M-191/3	8455	281.83	80
17	June	2996WLB	M/S GANPACK INDIA PVT LTD/	Glass	H-14/1	13721	457.37	80
18	June	982WLA	M/S STERLITE TECHNOLOGIES.LTD	Engineering	E-2/3	22390	746.33	80
19	June	2079WLB	M/S TAIYO KAGAKU INDIA PRIVATE LIMITED	Food Products	M-101	16800	560.00	100
20	June	2552WLB	M/S CANPACK INDIA PVT.LTD.S1-25/	Glass	L18/25,28,19	0	0.00	100
21	June	121WLA	COLGATE PAMOLIVE (I) LTD.S5-6/	films	B-14/10	2908	96.93	100
22	June	76WLA	M/S BALKRISHNA TYRES S5-4/	tyres	B-66	8441	281.37	100
23	June	93WLA	COSMS FILM WRAPS LTD /S-14/	films	B-14/9	5227	174.23	100
24	June	310WLB	M/S SOUTH ASIA TYRES LTD./	tyres	H-18& L-1	32435	1081.17	150
25	June	51WLA	GARWARE POLYESTER LTD L17 SIDE	films	OUT SIDE	40253	1341.77	150
26	June	258WLB	M/S BALKRISHNA INDUSTRIES LTD.	tyres	F-20 & OUT SIDE GUT NO 62 65 &	5664	188.80	250
27	June	1WLA	M/S.BAJAJ AUTO LTD.	Automobiles	A-1	31552	1051.73	300
Total						216527.00	7217.57	
Say						216000.00	216000.00	
i.e						7.20	7.20.MLD	

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50mm dia and above Water Connection Size Consumer List Shendra I/A (All Category)

Sr No	Bill Month	Consumer No	Consumer name	Category	Plot number	Actual Consumption Qty In Cum	Per Day Water Qty In Cum	Water Meter Size In Mm
1	June	199SHE	M/S GREAVES COTTON	Engineering	A-1/3	2420	20.67	50
2	June	206SHE	M/S HARMAN FINOCHEM PVT LTD	Chemical	D-1	2046	68.20	50
3	June	4SHE	M/S FORTUNE PHARMA PVT LTD	pharma	B-6	318	10.60	50
4	June	84SHE	M/S SIEMENS ROLLING STOK PVT LTD	Engineering	A-1/2	1291	43.03	50
5	June	9SHE	NEEPAZ V FORGE INDIA LTD	Engineering	B-20	4260	142.00	50
6	June	25SHE	M/S HINDALCO ALMEX AEROSPACE LTD	Engineering	AL-1	476	15.87	80
7	June	449SHE	M/S STERILITE TECHNOLOGIES LTD	Engineering	AL-23	8575	285.23	80
8	June	51SHE	M/S WOKHARDT INFRASTRUCTURE DEVELOPMENT LTD	pharma	E-1	8400	280.00	80
9	June	66SHE	M/S GLENMARK PHARMACEUTICALS LTD	pharma	B-25	5003	166.77	80
10	June	734SHE	M/S HAMDARD LABORATORIES INDIA	pharma	B-22/2	1911	63.70	80
11	June	1SHE	M/S HARMAN FINOCHEM LTD.	Chemical	A-100	19667	655.57	100
12	June	5SHE	SKODA AUTO PVT.LTD	Automobiles	A-1	2303	76.77	100
13	June	670SHE	M/S COSMO FILM LTD	Films	AL-24/1	9410	313.67	100
14	June	683SHE	M/S PERKINS INDIA PVT LTD	Engineering	G-1	10216	340.53	100
15	June	772SHE	M/S STERILITE TECHNOLOGIES LTD.	Engineering	A-1/7	13395	446.50	100
16	June	46SHE	M/S SETKARI BALIRAJA SUGAR LTD	Brevries	D-192 TO 195	30660	1022.00	200
Total						120351	4011.70	
Say						120000	4000.00	
i.e.						120000	4.MLD	

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R14)
 No:- Format1.0/JD (WPC)/UAN
 No.0000122640/CR/2201000759

Date: 18/01/2022

To,
 M/s. SMS Waluj CETP Pvt Ltd
 Plot No.-Q-1, Part I & II, MIDC Waluj
 Gangapur, Aurangabad-Aurangabad



Sub: Renewal of Consent to Operate for Common Effluent Treatment Plant under RED category.

Ref: Consent to operate granted vide letter format 1.0 BO/JD(WPC)/UAN NO 000017521/R/CC-1703002113 dtd 30.03.2017

Your application No.MPCB-CONSENT-0000122640 Dated 29.09.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Renewal of consent is granted for period upto 31.12.2026
- The capital investment of the project is Rs.23.16 Crs. (As per C.A Certificate submitted by industry Existing CI is Rs. 21.17 Crs + Expansion/Increase in C.I. - Rs. 1.99 Crs)
- Consent is valid for:

Sr No	Treatment Facility	Maximum Quantity	UOM
1	Common Effluent Treatment Plant - The daily quantity of industrial effluent to be treated shall not exceed	10	MLD

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (In CMD)	Standards to	Disposal Path
1.	Trade effluent	10000	As per Schedule-	On land for gardening and cooling by the industries and excess at designated point approved by NEERI & MPCB
2.	Domestic effluent	1.2	As per Schedule-	On land for gardening

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	DG Set-250 KVA	01	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	23	M/Day	TSDF	Secured Landfill after treatment
2	5.1 Used or spent oil	100	Ltr/A	Reprocessing	To Authorized Reprocessor

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
11. The CETP shall comply with the Board Circular issued vide No MPCB/JD/(WPC)/B:201113-FTS-0056 dtd 13.11.2020 for implementation of Colour as a parameter as per MoEF & CC GSR 325-E dtd 07.05.2014 & GSR No 978 dtd 10.10.2016
12. The CETP shall comply with the Directions issued by the Board vide No MPCB/JD(WPC)/Dir-B-210127-FTS-0179 dtd 27.01.2021
13. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



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Signed by: Dr. Y.B.Sontakke
Joint Director (WPC)
For and on behalf of,
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2022-01-18 13:07:33 IST

Received Consent fee of -

Sr.No	Amount (Rs.)	Transaction/DR.No.	Date	Transaction Type
1	240000.00	MPCB-DR-8275	08/10/2021	RTGS
2	5000.00	MPCB-DR-8375	20/10/2021	NEFT
3	10000.00	TXN2201001188	11/01/2022	Online Payment

Earlier balance fee of Rs 10000 is considered for increase in CI.

Copy to:

1. Regional Officer, MPCB, Aurangabad and Sub-Regional Officer, MPCB, Aurangabad I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Common Effluent Treatment Plant (CETP) with the design capacity of 10.0 MLD.
- B] The Consent is valid for collection, storage and treatment of Industrial and Domestic Effluent conforming to the inlet standards specified here under:-

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 to 9.0
(2)	Temperature	45 C
(3)	Oil & Grease	10
(4)	Phenolic Compounds	5.0
(5)	Ammonical Nitrogen (as N)	50
(6)	Cyanide (as CN)	2.0
(7)	Hexavalent Chromium (as Cr+6)	2.0
(8)	Total Chromium (as Cr)	2.0
(9)	Copper (as Cu)	3.0
(10)	Lead (as Pb)	1.0
(11)	Nickel (as Ni)	3.0
(12)	Zinc (as Zn)	15
(13)	Arsenic (as As)	0.2
(14)	Mercury (as Hg)	0.01
(15)	Cadmium	1.0
(16)	Selenium (as Se)	0.05
(17)	Fluoride (as F)	15
(18)	Boron (as B)	2.0
(19)	Colour	150 Platinum Cobalt Unit

In case of SSI Unit, BOD of Maximum of 800 mg/l and COD of maximum 1800 mg/l will be allowed to inlet of CETP. All other specific parameters including colour shall be complied before disposal to CETP. In case of other, primary and secondary treatment is required to meet consented standards before disposal to CETP.

Note:

- i) All Large & Medium Scale Units irrespective of the quantity of effluent will have to achieve the standards as prescribed in the letter of Consent issued to them individually under the Water (P & CP) Act 1974, Air (P & CP) Act 1981, Hazardous Waste (M&H) Amendment thereto before discharging the effluent into CETP
- C] Treatment and disposal for combined Industrial and Domestic effluent. Treatment: The CETP authority shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality for strong stream and weak stream and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Sr.No	Parameters	Standards (mg/l)
1	pH	6.0 to 9.0
2	BOD 3 Days 27 Deg.C	30
3	COD	250
4	Suspended Solids	100
5	Fixed Dissolved Solids	2100
6	Temperature	Shall not exceed more than 50 C above ambient water temperature
7	Oil & Grease	10
8	Ammonical Nitrogen (as N)	50
9	T.K.N	50
10	Nitrate Nitrogen	50
11	Phosphate as P	5
12	Chlorides	600
13	Sulphate (as SO ₄)	1000
14	Fluoride (as F)	15
15	Sulphide (as S)	5
16	Phenolic Compound (as C ₆ H ₅ OH)	5
17	Total Residue Chlorine	1
18	Zinc (as Zn)	15
19	Iron	3
20	Copper (as Cu)	3
21	Trivalent Chromium	2
22	Manganese	2
23	Nickel	3
24	Arsenic (as As)	0.2
25	Cyanide (as CN)	0.2
26	Vanadium	0.2
27	Lead (as Pb)	0.1
28	Hexavalent Chromium	0.1
29	Selenium (as Se)	0.05
30	Cadmium (as Cd)	0.05
31	Mercury (as Hg)	0.01
32	Pesticides	Absent
33	Bio Assay Test	90 % survival of fish after 96 hrs in 100 % effluent

Sr.No	Parameters	Standards (mg/l)
34	Colour	150 Platinum Cobalt Unit

Note:-

- i. All efforts should be made to remove colour and unpleasant odour as per as possible.
 - ii. If the CETP is not able to achieve the outlet parameters, then all the members and the said Society would be individually and jointly responsible and liable for legal actions under the provisions of sections 47 of the Water (Prevention & Control of Pollution) Act, 1974.
- D] Disposal: The treated effluent shall be used on land for gardening and by cooling by the industries through proposed recycling network and excess treated effluent shall be stored in holding pond for few days before disposal at designated point approved by NEERI & MPCB. In no case, the treated effluent shall find its way to any location other than the prescribed mode of disposal as above.
2. A] As per your consent application, you have provided septic tank and soak pit treatment for the Domestic effluent.
 - B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)
1	Suspended Solids	Not to exceed 50
2	BOD 3 days 27°C	Not to exceed 30

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.50

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height (in mtr)	Type of Fuel	Sulphur Content (in %)	Pollutant	Standard
1	DG Set-250 KVA	Acoustic Enclosure	5.00	HSD 50 Ltr/Hr	1	SO2	1.0 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent to Operate	Rs 3.0 lakhs	To be extended	Operation and Maintenance of CETP	Continuous	30.04.2027
2	Renewal of Consent to Operate	Rs 5.0 Lakhs	15 Days	Towards compliance of the condition of disposal of treated effluent	Continuous	30.04.2027

- 20 -

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
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BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.



22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.





परिष्कार
अनुसंधान
संस्थान
मुख्य शैलीय प्रयोगशाला
89-वी, डा. अनी बेसांत रोड,
वस्ती उद्योग के पास, वस्ती,
मुंबई - 400 018
भारत.

Unit
Institute
Mumbai Zonal Office
19-B, Dr. Amal Desai Road
Near Worli Flyover, Worli
MUMBAI-400 018 INDIA



Dr. Rakesh Kumar
Scientist & Head

NEERI/MIDC, Waluj CETP/2008/985

September 30, 2008

Shri. R.M. Naikade,
Dy. Chief Executive Officer (Env.),
Maharashtra Industrial Development
Corporation (MIDC), Udyog Sarthi,
Mahaakali Caves Road, Andheri (E),
Mumbai - 400 093

Sub: Revised DPR for Waluj CETP
Ref no.: MIDC/Dy.CEO(Env.)/2161/2008 of dated 18/09/2008

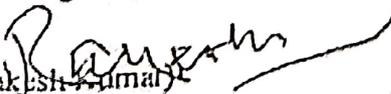
Dear Shri. Naikade,

This is with respect to above subject matter and reference.

- The report has been examined with respect to design flow, design concept, its adequacy to treat the expected wastewater flow of 10 MLD.
- The DPR has been reviewed earlier and comments/ suggestions have been incorporated.
- The disposal treated effluent should go to the Kham River after passing through polishing system based on the natural system with a retention time of 0.5-2.0 days. The disposal point in the river shall be assessed based on water quality and hydraulic modeling to indicate adequate dilution.
- Treated effluent after proper assessment for quality should be utilized for gardening or any other purposes.
- The DPR has been evaluated on technical aspects. MIDC may examine the financial estimate on its own.

We wish to communicate our approval for the same. However, NEERI shall not be responsible for any poor workmanship and failure of the system/equipments for any other reason after implementation. Our report is primarily based on material (report) supplied to us and therefore any inferences drawn are based on the same.

With regards,


(Rakesh Kumar)

CC: Director NEERI, Nagpur



महाराष्ट्र MAHARASHTRA

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BE 452669



11 5 SEP 2021

15/9/2021

MEMORANDUM OF UNDERSTANDING between MIDC and NMMC
(For Supply of recycled treated Sewage water)

This Memorandum of Understanding is executed between Maharashtra Industrial Development Corporation (in short "MIDC") having registered Head Office at Udyog Sarathi, Mahakali Caves Road, Marol Industrial Area, MIDC, Andheri East, Mumbai - 400093 AND Navi Mumbai Municipal Corporation (in short "NMMC") having its head Office at Sector 15A, Plot No. 1, Palm Beach Road, CBD Belapur, Navi Mumbai - 400614, on this 07 day of October, 2021.


Chief Engineer (HQ)
MIDC, Mumbai - 4


CITY ENGINEER
NAVI MUMBAI MUNICIPAL CORPORATION

21 SEP 2021

जोड़पत्र - २ / Annexure-II

मुद्रांक विक्री नोंदणी क्र. 34047 दिनांक

वस्तुचा प्रकार Agreement वसा नोंदणी करणार अहवाल का ? होय/नाही

मिळकणीचे वर्षांचे

मुद्रांक विक्रीत घेणा-बांधे नाव

दुस-या पक्षकाराचे नाव

हस्त अस्तबध नाव, पत्ता

मुद्रांक शुल्क रक्कम

मुद्रांक विक्रीतबांधी स्त्री व विक्रीचे ठिकाण

राजो स्टॅम्प वेंडर, दुकान क्र. ३१, प्रभात सेंटर,

सेक्टर-१-अ. सी.डी.डी.बेलाडूर, नवी मुंबई-४००६१४

(सी.डी.डी.राजो)

परवाना क्र. १२०१०४१

ज्या धारणासाठी ज्यांनी मुद्रांक खरेदी केला त्यांनी त्याच धारणासाठी मुद्रांक खरेदी केल्यापासून हे बहिश्चान जापरने अंमलकार्य आहे.



MDC, Andheri - Mumbai
Vijay Karpale
500

Signature
Chief Engineer (HO)
MDC, Mumbai

Signature
CITY ENGINEER
NAVI MUMBAI MUNICIPAL CORPORATION



This Memorandum of Understanding is in pursuance with the directions issued by Urban Development Department, Government of Maharashtra vide G.R. No. Sankirna-2016/P.K.259/UD-33, dated 30th November, 2017 Policy for recycling and reusing of sewage treated water in Urban Areas AND G.R. No. Amrut-2017/P.K.414/UD - 33 dated 11th September, 2017, AMRUT Campaign of Central Government - Administrative approval for processed sewage treatment and recycling project in Navi Mumbai City and same shall form part and parcel of this covenants.

THE MEMORANDUM OF UNDERSTANDING WITNESS AS FOLLOWS:

1. MIDC will give Right of way to NMMC for laying water pipelines subject to condition that no pipeline should come in the alignment of road development work or otherwise, for any damages. NMMC will be responsible. Repairs and Maintenance and replacement of the pipelines/specials/watermeters/connections AND allied infrastructure and works as per requirement shall always be done/ attended by NMMC.
2. NMMC will provide recycled treated sewage water (maintaining the Quality parameters as per attached schedule communicated to the NMMC vide letter C45122 dt. 06/07/2017) to the industries in T.T.C. MIDC industrial.
3. NMMC will provide 40 MLD recycled treated sewage water to the industries in MIDC TTC industrial Area. However recycled treated sewage water supply will be done initially by 7.00 MLD (approximately) and will increase gradually as decided in the meeting chaired by the Chief Executive Officer, MIDC with NMMC on 21st Jan 2020 as per minutes of the meeting vide letter no A34511 dt 20/05/2020. Maintaining the quality parameters of the recycled treated sewage water will be the sole responsibility of NMMC.
4. NMMC will provide the pipelines and allied infrastructure for distributing recycled treated sewage water to TTC industrial Area. NMMC will provide recycled treated sewage water up to the door steps of industries.
5. Repairing and maintenance work of treated sewage water distribution system will be done by NMMC forever / for the operative period of MEMORANRANDUM OF UNDERSTANDING


Chief Engineer (HQ)
MIDC, Mumbai - 93


CITY ENGINEER
NAVI MUMBAI MUNICIPAL CORPORATION

6. a. NMMC will construct Elevated storage reservoir (ESR) in MIDC area.
 - b. NMMC shall bare the cost towards ESR and will be treated as lessee of the MIDC for plotted area dedicated to ESR as per prevailing policy of MIDC.
 - c. NMMC will install individual water meters to every plot holders.
 - d. The billing of recycled treated sewage water supply to the industries in TTC industrial area will be responsibility of the MIDC.
 - e. MIDC will raise the bills to the plot holders and the payments received will be reimbursed to NMMC as per actual receipts and not as per metered quantity at ESR.
 - f. MIDC will levy 2.00 % service charges to NMMC on account of the treated sewage water billing in TTC industrial area.
7. Treated sewage water supplied to industries in MIDC TTC Indl Area will be charged @ Rs.18.50/- per cubic meter. There will be increase of 10 % in the rate by every three years as per NMMC DO letter no CE/1695/2018 dt.03/08/2018.
8. As per Government Resolution dated 30/11/2017 issued by Urban Development Department, Government of Maharashtra vide G.R. No. Sankirna 2016/P.K.259/UD-33. dated 30th November. 2017 policy for recycling and reusing of sewage treated water in Urban Areas, use of treated sewage water in MIDC area is mandatory and the same shall form the part and parcel of this MEMORANDUM OF UNDERSTANDING.
9. All disputes as regards to quality of treated sewage water and maintaining regular reports at plot holder/consumer end, water meter out of order and its functioning, pipeline leakages, water losses, recovery of water charges and all other disputes related to entire recycled treated sewage water scheme shall be resolved by the NMMC. Necessary treated sewage water supply agreements shall be executed by NMMC, MIDC and the plot holder as tripartite agreements.


Chief Engineer (HQ)
MIDC, Mumbai - 93


CITY ENGINEER
NAVI MUMBAI MUNICIPAL CORPORATION

It is expressly agreed by and between the MIDC AND NMMC that any dispute arising out of this MEMORANDUM OF UNDERSTANDING will be adjudicated by the courts in India shall have jurisdiction to try and adjudicate such disputes specifically between MIDC and NMMC.

This MEMORANDUM OF UNDERSTANDING is at-will and may be modified with the mutual consent of the both parties.

Seal and Signature,

Chief Engineer (HQ)

For Maharashtra Industrial Development Corporation

MIDC, Mumbai - 43



City Engineer

For Navi Mumbai Municipal Corporation

CITY ENGINEER
NAVI MUMBAI MUNICIPAL CORPORATION



Date : 07/10/2021

Place : CBD Belapur,
Navi Mumbai.

Collector & District Magistrate, Aurangabad**Collector Office, Aurangabad**

Administrative Building, Fazalpur, Aurangabad

☎ : (0240) 23310772334501, Fax - 2338394,

email -abdcoll@gmail.com

O.No. 2023/NGT/STP/Home

Date : 27.02.2023

To,
The Hon'ble Principal Secretary,
Urban Development Department,
Govt. of Maharashtra,
Mantralaya, Mumbai.

Subject : The Original Application No. 29/2020 - Suraj Pradeep Ajmera Vs. The Municipal Corporation, Aurangabad.

Ref:- 1) The orders dated 21.09.2022 and 08.02.2023 passed by the Hon'ble NGT.

2) Your office letter dated 14.02.2023.

3) Communication letter dated 16.02.2023 submitted by this office.

4) Your letter dated 17.02.2023.

Respected Sir,

With reference to the above subject and in continuation with the letter dated 17.02.2023, it is hereby humbly submitted as under:

Sr. No.	Proposed Activity	Time within which the Proposed Activity will be completed	Responsible Officer/ Organization
1.	The water requirement of the Waluj, MIDC area per day is 20.81 MLD whereas, the requirement of water in the Industrial Units at Shendra MIDC per day is 7.23 MLD. Out of the 1830 existing industrial units in Waluj MIDC	This is descriptive information. This activity can be completed after the: a) Appointment of PMC. b) Preparation of DPR. And	Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC

	<p>area, 19 Pharmaceutical, Breweraqe Units, cannot use the treated water for the processing, manufacturing and drinking purpose. Whereas out of the 307 Industrial Units at Shendra MIDC, 8 Pharmaceutical, Breweraqe and Food Industrial Units cannot use the treated water for manufacturing, process drinking purpose.</p>	<p>c) Completion of tender process by AMC and issuance of work order.</p>	
2.	<p>The Food, Pharmaceutical and the Breweraqe industries are thus, required to be exempted from the policy of the promotion of the use of treated water for manufacturing and processing purposes.</p>	<p>This is descriptive information.</p> <p>This activity can be completed after the:</p> <p>a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.</p>	<p>Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC</p>
3.	<p>The Sewage Water which is treated in Sewage Treatment Plants of Municipal Corporation, at Kanchanwadi, Padegaon, Jhalta, Saleem Ali Sarowar is required to be transported through dedicated underground pipeline network, from STP Plants to the concerned industrial units, wherein the said water can be used for the manufacturing and</p>	<p>This is descriptive information.</p> <p>This activity can be completed after the:</p> <p>a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and</p>	<p>Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC</p>

	processing purpose that can be safely used for the agricultural lands of the adjacent land owners who have consented for the use of treated water for Horticulture, through the underground pipeline network.	issuance of work order.	
4.	The work of the laying of the underground pipeline network for the transportation of the treated water from the treatment plants to the industrial units is required to be undertaken by the MIDC & AITL authorities in their Areas. The technical plan of the work along with the estimate of the expenditure required for the completion of the work of laying down of the underground pipeline network is required to be prepared and executed by MIDC & AITL authorities. Tertiary treatment is required to be given to the sewage and other industrial effluents for minimizing COD and BOD in the effluents and sewage, so that the sewage water can be safely used for the industrial purpose instead of dumping the sewage elsewhere, and discharging the treated water in Kham River.	This is descriptive information. This activity can be completed after the: a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.	Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC Aurangabad Municipal Corporation/ MIDC/
5.	The industrial units operational in the MIDC & AITL areas are	This is descriptive information.	Aurangabad Municipal

	<p>required to be encouraged for promoting the reuse of the treated water for Bottle Wash, Gardening, Watering the Plants on the road dividers etc.</p>	<p>This activity can be completed after the:</p> <p>a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.</p>	<p>Corporation/ MIDC/ CIDCO/ AITL/ DMIC</p>
6.	<p>The industrial units, are required to sensitize for encouraging, the use of treated water for industrial purpose, other than the drinking purpose.</p>	<p>This is descriptive information.</p> <p>This activity can be completed after the:</p> <p>a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.</p>	<p>Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC</p>
7.	<p>The Builders Association functional in Aurangabad Corporation Limits and the fringe area have consented for using the treated water for the construction purposes and to encourage the Group Housing Societies for promoting the installation of the sewage water treatment plants in the society, for treatment of Grey water and thereafter, for the use of the said treated water for Cleaning, Gardening and Flushing in the societies.</p>	<p>This is descriptive information.</p> <p>This activity can be completed after the:</p> <p>a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.</p>	<p>Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC</p>

8.	<p>For the purpose of transportation of the treated water on the construction sites, the said water is required to be transported through tankers, having significant color codes.</p> <p>The preventive steps are also required to be initiated to ensure that the treated water is not used for drinking purpose accidentally by the workers working on the construction sites.</p>	<p>This is descriptive information.</p> <p>This activity can be completed after the:</p> <p>a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.</p>	<p>Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC</p>
9.	<p>Possibility can be explored to insert, a condition in the building construction permission in the Municipal and Industrial limits, for the use of the treated water on the construction sites, for construction purpose and as an incentive, concessional benefits in the Municipal Taxes can be extended to the end user of treated water.</p>	<p>This is descriptive information.</p> <p>This activity can be completed after the:</p> <p>a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.</p>	<p>Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC</p>
10.	<p>The exact quantity of water required by each of the industrial units functional and operation in the Waluj, Shendra, Chikalthana, MIDC is required to be ascertained and thereafter, the quantity of treated water that can be safely used by the said industrial units can be finalized by the MIDC authorities. The</p>	<p>This is descriptive information.</p> <p>This activity can be completed after the:</p> <p>a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and</p>	<p>Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC</p>

	requisite quantity of treated water required by each of the industrial units could be transported, through dedicated underground pipeline network from the treatment plants to the concerned units.	issuance of work order.	
11.	The work of the laying down of the dedicated underground pipeline network for the transportation of treated water from treatment plant to industrial units in MIDC industrial areas is required to be executed and operated by the MIDC.	This is descriptive information. This activity can be completed after the: a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.	Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC
12.	The requisite norms and the chemical composition of the quality of water required by each of the industrial units, (excluding the Food, Pharma and Breweraage industrial use) is required to be studied and determined accordingly those units who required the treated water as per the chemical composition of the treated water discharged from the treatment plant, can be supplied with the treated water through the dedicated underground pipeline network. Estimated 30% treated	This is descriptive information. This activity can be completed after the: a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.	Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC

	water can be safely reuse and utilized for the manufacturing and processing purpose in the industries.		
13.	Treated water discharged from the treatment plant, can also be utilized for the gardening purposes in the gardens, road dividers, cleaning purpose in the Slaughter Houses, Garbage Processing Industries, Safari Park etc. A detailed feasibility report in respect of the use of treated water in the Industrial Areas is required to be prepared by the MIDC authorities.	This is descriptive information. This activity can be completed after the: a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.	Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC
14.	The express consent of the industrial units, for the reuse of treated water is required to be obtained by MIDC.	This is descriptive information. This activity can be completed after the: a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.	Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC
15.	To organize awareness camps in the Industrial Areas and the Group Housing Societies, for the promotions and sensitization of the public in general and stake holders for use of treated water	This is descriptive information. This activity can be completed after the: a) Appointment of PMC. b) Preparation of DPR.	Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC

	for Non- drinking purposes including the process of Manufacturing, Gardening, Flushing and Cleaning purpose.	And c) Completion of tender process by AMC and issuance of work order.	
16.	The Builders, Developers and Structural Engineers can be encouraged, for using treated water on the construction sites purely for the purposes. Feasibility report to that effect is required to be prepared by All Planning Authorities appointing a consultant for preparation and submission of DPR.	This is descriptive information. This activity can be completed after the: a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.	Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC
17.	A pre- Feasibility Report on usage of treated Aurangabad from Corporations STPs for non-potable purposes in MIDC Industrial Area has been submitted by the Executive Engineer, MIDC, Civil Division, Aurangabad in the office of the Collector & District Magistrate, Aurangabad, may be carried out for achieving the purpose.	This is descriptive information. This activity can be completed after the: a) Appointment of PMC. b) Preparation of DPR. And c) Completion of tender process by AMC and issuance of work order.	Aurangabad Municipal Corporation/ MIDC/ CIDCO/ AITL/ DMIC

In compliance with the orders dated 08.02.2023 passed by the Hon'ble NGT, the date-wise time bound action plan for the appointment of PMC by the Municipal Corporation, preparation of DPR by the PMC, and the initiation and completion of the tender process and issuance of work orders by the Municipal Corporation is once again submitted as under:

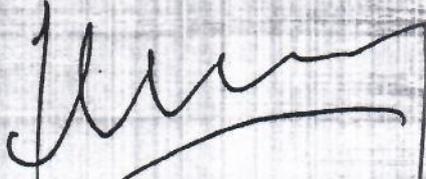
Sr. No.	Proposed Activity	Time within which the proposed activity will be completed	Remark
1	Appointment of PMC for the preparation of DPR for installation of Tertiary Treatment Plant.	Up to 13 th March, 2023.	The Tender has been published for appointment of PMC on 10 th February 2023. (Tender ID: 2023_AMCA_872121_1). The process is initiated by the Municipal Corporation, Aurangabad.
2	Preparation of DPR for installation of Tertiary Treatment Plant and allied works and Sanctioned by the Government of Maharashtra.	Up to 13 th May, 2023.	
3	Initiating the tender process for actual execution of the project work until issued of the work order.	Up to 14 th July, 2023.	

As such, you are requested to kindly bring the above facts to the kind notice of the Hon'ble National Green Tribunal.

Hence, submitted with due respect.

Date: 27.02.2023

Place: Aurangabad.


Astikkumar Pandey, IAS
District Collector,
Aurangabad



Out. No./AMC/Dy.Eng/Drg/347/2023

Date : 27/02/2023

To,
Hon. Principal Secretary
Urban Development Department-2,
Mantralay, Mumbai-32.



Subject : Original Application No.29/2020 .

Suraj Pradeep Ajmera vs Aurangabad Municipal Corporation.

- Reference :
1. AMC -2022/Cr.No.210/Navi-24 letter Dt. 06/02/2023
 2. Meeting held under the chairmanship of Hon. Chief Secretary dt, 07/02/2023
 3. Letter By AMC Mo/AMC/EE Drg./188/2023. Date-07/02/2023
 4. NGT Order According to case no 29/2020 Date- 08/02/2023
 5. Letter by AMC Out. No./AMC/Dy.Eng/Drg/330/2023 Dt :14/02/2023
 6. AMC-2022/Cr.No.210/Navi-24 letter Dt. 21/02/2023

Respected madam,

With reference to the letter received from your office vide reference no.6 it is directed to submit clear time bound action plan in mentioned pro-forma mentioning specific dates.

Accordingly the report is being submitted as per below-

Sr. No.	Proposed Activity	Time within which the Proposed Activity will be completed	Responsible Officer/Organization
1	<p>The water requirement of the Waluj MIDC area per day is 20.81MLD whereas, the requirement of water in the Industrial Units at Shendra MIDC per day is 7.23MLD.</p> <p>Out of the 1830 existing industrial units in Waluj MIDC area, 19 Pharmaceutical, Brewerage Units, cannot use the treated water for the processing, manufacturing and drinking purpose. Where as out of the 307 Industrial Units at Shendra MIDC, 8 Pharmaccetical, Brewerage and Food Industrial Units can not use the treated water for manufacturing, process and drinking purpose.</p>	Timeline has to be provided by MIDC	MIDC Authorities

2	The Food, Pharmaceutical and the Brewage industries are thus, required to be exempted from the policy of the promotion of the use of treated water for manufacturing and processing purposes.	Timeline has to be provided by MIDC	MIDC Authorities
3	The Sewage Water which is treated in Sewage Treatment Plants of Municipal Corporation, at Kanchanwadi Padegaon, Jhalta, Saleem Ali Sarowar is required to be transported through dedicated under ground pipe line network, from STP Plants to the concerned industrial units, wherein the said water can be used for the manufacturing and processing purpose that can be safely used for the agricultural lands of the adjacent land owners who have consented for the use of treated water for Horticulture, through the underground pipeline network.	Approximately 24 Months commencing from 14th July 2023 (i.e. after issue of work order for actual execution of the project) (Annexure-1 attached herewith separately)	City Engineer Aurangabad Municipal Corporation.
4	The work of the laying of the underground pipe line network for the transportation of the treated water from the treatment plants to the industrial units is required to be under taken by the MIDC & AITL authorities in their Areas. The technical plan of the work along with the estimate of the expenditure required for the completion of the work of laying down of the underground pipeline network is required to be prepared and executed by MIDC & AITL authorities. Tertiary treatment is required to be given to the sewage and other industrial effluents for minimizing COD and BOD in the effluents and sewage, so that the sewage water can be safely used for the industrial purpose instead of dumping the sewage elsewhere, and discharging the treated water in Kham River	Approximately 24 Months commencing from 14th July 2023 (i.e. after issue of work order for actual execution of the project) (Annexure-1 attached herewith separately)	Aurangabad Municipal Corporation, MIDC Authorities/AITL Authorities
5	The industrial units operational in the MIDC & AITL areas are required to be encouraged for promoting the reuse of the treated water for Bottle Wash, Gardening, Watering the Plants on the road dividers. Etc.	Timeline has to be provided by MIDC / AITL	MIDC Authorities/AITL Authorities
6	The Industrial units, are required to sensitize for encouraging, the use of treated water for industrial purpose, other than the drinking purpose.	Timeline has to be provided by MIDC / AITL	MIDC Authorities/AITL Authorities
7	The Builders Association functional in Aurangabad Corporation Limits and the fringe area have consented for using the treated water for the construction purposes and to encourage the Group Housing Societies for promoting the installation of the sewage water treatment plants in the society, for treatment of Grey water and thereafter, for the use of the said treated water for Cleaning, Gardening and Flushing in the societies.	Aurangabad Municipal Corporation will initiate the reuse of it's treated water for road and building construction activities, order for which will be issued till 15 th March. Aurangabad Municipal Corporation has also taken meeting with builders association to encourage them to use treated water for their	1) City Engineer Aurangabad Municipal Corporation. 2) Deputy Director of Town Planning Aurangabad Municipal Corporation

		As per UDCPR, it is mandatory for group housing schemes having tenements more than 100 to install sewage treatment plant in order to reuse grey water for non-potable purposes. This condition is strictly followed by AMC while giving building permissions for such group housing schemes.	
8	For the purpose of transportation of the treated water on the construction sites the said water is required to be transported through tankers, having significant color codes. The preventive steps are also required to be initiated to ensure that the treated water is not used for drinking purpose accidentally by the workers working on the construction sites.	For the transportation of treated water on construction sites stand post have been erected for filling of tankers. And Standard Operating Procedure (SOP) will be finalized by 15 th March 2023.	City Engineer Aurangabad Municipal Corporation
9	Possibility can be explored to insert, a condition in the building construction permission in the Municipal and Industrial limits, for the use of the treated water on the construction sites, for construction purpose and as an incentive, concessional benefits in the Municipal Taxes can be extended to the end user of treated water.	A condition in the building permission has been incorporated in UDCPR and being followed while giving building permission. To promote installation of STP and reuse of grey water AMC will propose incentives in the form of concession in property tax for such group housing scheme from the financial year 2023-24	Deputy Director of Town Planning & Assessor & Collector of Taxes Aurangabad Municipal Corporation
10	The exact quantity of water required by each of the industrial units functional and operational in the Waluj, Shendra, Chikalthana, MIDC is required to be ascertained and thereafter, the quantity of treated water that can be safely used by the said industrial units can be finalized by the MIDC authorities. The requisite quantity of treated water required by each of the industrial units could be transported, through dedicated underground pipeline network from the treatment plants to the concerned units.	The actual demand of treated water has to be ascertained by MIDC and time line has to be provided by MIDC Authorities. Execution of pipeline network timeline has been mentioned in Annexure-1 attached herewith separately	MIDC Authorities Aurangabad Municipal Corporation
11	The work of the laying down of the dedicated under ground pipeline network for the transportation of treated water from treatment plant to industrial units in MIDC industrial areas is required to be executed and operated by the MIDC.	Execution of pipeline network timeline has been mentioned in Annexure-1 & funds for the pipeline network outside corporation area will be provided by MIDC & specific MOU for utilization of water will be executed between Aurangabad Municipal Corporation & MIDC	Aurangabad Municipal Corporation & MIDC Authorities
12	The requisite norms and the chemical composition of the quality of water required by each of the industrial units,	CPCB has already given norms for Reutilization of treated water.	Aurangabad Municipal Corporation & MIDC

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	<p>(excluding the Food, Pharma and Brewage industrial use) is required to be studied and determined accordingly those units who require the treated water as per the chemical composition of the treated water discharged from the treatment plant, can be supplied with the treated water through the dedicated under ground pipeline network.</p> <p>Estimated 30% treated water can be safely reused and utilized for The manufacturing and processing purpose in the industries.</p>	<p>Reused water of requisite quality will be provided by AMC, after establishment of tertiary treatment plant.</p>	<p>Authorities</p>
13	<p>Treated water discharged from the treatment plant, can also be utilized for the gardening purposes in the gardens, road dividers, cleaning purpose in the Slaughter Houses, Garbage Processing Industries, Safari Park etc. A detailed feasibility report in respect of the use of treated water in the Industrial Areas in required to be prepared by the MIDC authorities.</p>	<p>The Aurangabad Municipal Corporation has already initiated the reuse of its treated sewage water for the following purposes like development of gardens, roads, plantation within dividers, washing and cleaning of roads and public toilet, fire fighting purposes and for the agricultural purposes. The total quantity of the treated water currently being reused is around 3.1 MLD.</p> <p>A detailed feasibility report in respect of the use of treated water in the Industrial Areas has been prepared and submitted by MIDC.</p>	<p>Aurangabad Municipal Corporation</p> <p>MIDC Authorities</p>
14	<p>The express consent of the industrial units, for the reuse of treated water is required to be obtained by MIDC.</p>	<p>Timeline has to be provided by MIDC Authorities</p>	<p>MIDC Authorities</p>
15	<p>To organize awareness camps in the Industrial Areas and the Group Housing Societies, for the promotions and sensitization of the public in general and stake holders for use of treated water for Non-drinking purposes including the process of Manufacturing, Gardening, Flushing and Cleaning purpose.</p>	<p>Awareness camps for promotions and sensitization in group housing society to use treated water for cleaning, flushing, Gardening purposes are being organized by Aurangabad Municipal Corporation & MIDC and a discussion with various stake holders are going on continues basis.</p>	<p>Aurangabad Municipal Corporation & MIDC Authorities</p>
16	<p>The Builders, Developers and Structural Engineers can be encouraged, for using treated water on the construction sites purely for the purposes. Feasibility report to that effect is required to be prepared by All Planning Authorities appointing a consultant for preparation and submission of DPR.</p>	<p>Aurangabad Municipal Corporation will initiate the reuse of it's treated water for road and building construction activities, order for which will be issued till 15th March. Aurangabad Municipal Corporation has also taken meeting with builders association to encourage them to use treated water for their projects. Timeline for Preparation of DPR for Tertiary Treatment Plant is</p>	<p>Aurangabad Municipal Corporation & MIDC/ATL Authorities</p>

17	A Pre-Feasibility Report on usage of treated sewage from Aurangabad Municipal Corporation STPs for non-potable purposes in MIDC Industrial Area has been submitted by the Executive Engineer, MIDC, Civil Division, Aurangabad in the office of the Collector & District Magistrate, Aurangabad, may be carried out for achieving the purpose.	mentioned in Annexure-1. MIDC has submitted Pre-feasibility report on 27/01/2023	MIDC
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Hence the report is submitted for kind perusal and for further necessary action.


(Dr. Abhijeet Choudhari) IAS
Commissioner & Administrator
Aurangabad Municipal Corporation

Copy to:

Hon. Collector, Aurangabad for Information.



Municipal Corporation, Aurangabad
Executive Engineer (Drainage)

Annexure-1

Further The Aurangabad Municipal Corporation also submits its date wise time bound action plan as regards the preparation of the DPR for the installation of the Tertiary treatment plant as follows :

Sr.No	Proposed Activity	Time required	Remark
1	Appointment of PMC for the preparation of DPR for installation of Tertiary Treatment Plant	Up to 13 th March 2023	The Tender has been published for appointment of PMC on 10 th February 2023.
2	Preparation of DPR For installation of Tertiary Treatment plant and allied works and sanction from Government of Maharashtra	Up to 13 th May 2023	(Tender ID: 2023_AMCA_872121_1)
3	Initiating the tender process for actual execution of the project work until issue of the work order	Up to 14 th July 2023	


Executive Engineer
Drainage Section

Municipal Corporation, Aurangabad

3 Bid received.

महाराष्ट्र औद्योगिक विकास महामंडळ

(महाराष्ट्र शासन अंगिकृत)



जा.क्र. A - 79293
मुख्य अभियंता कार्यालय,
मऔविम परिमंडळ कार्यालय,
छत्रपती संभाजीनगर-४३१००५.
दिनांक:- ०३/०३/२०२३

Email- ceaurangabad@midcindia.org

website- www.midcindia.org

प्रति,
मा. अवर सचिव,
नगर विकास विभाग,
मंत्रालय, मुंबई

विषय :- मुळ अर्ज क्र. २९/२०२० श्री सुरज प्रदिप अजमेरा विरुद्ध
औरंगाबाद महानगरपालिका..

संदर्भ: - १. मा. राष्ट्रीय हरित लवाद, प्रधान खंडपीठ नवी दिल्ली यांचे आदेश दि. २१.०९.२०२२,
०८.०२.२०२३

२. मुख्य कार्यकारी अधिकारी, मऔविम, मुंबई यांना अग्रेषित केलेले आपले पत्र क्र.
औमपा/२०२२/प्र.क्र.२१०/नवि-२४ दि.०३.०३.२०२३

३. आयुक्त, औरंगाबाद महानगरपालिका, औरंगाबाद यांचे पत्र दि. २७.०२.२०२३

महोदय,
वरील विषयी संदर्भीय पत्राच्या अनुषंगाने म.औ.वि. महामंडळाशी संबंधित मुद्यांबाबतची माहिती
आपण दिलेल्या प्रपत्रात नमूद करून खालील प्रमाणे सविनय सादर करण्यात येत आहे...

Sr. No.	Proposed Activity	Time within which the proposed Activity	Responsible Officer / Organization
1	The water requirement of the Waluj, MIDC area per day is 20.81 MLD whereas, the requirement of water in the Industrial Units at Shendra MIDC per day is 7.23 MLD. Out of the 1830 existing industrial units in Waluj MIDC area, 19 Pharmaceutical, Brewerage Units, cannot use the treated water for the processing, manufacturing and drinking purpose. Whereas out of the 307 Industrial Units at Shendra MIDC, 8 Pharmaceutical, Brewerage and Food Industrial Units cannot use the treated water for manufacturing, process and drinking purpose.	As the food processing, Pharma & Breweries units do not use recycled water for manufacturing activities & as these units use their own recycled water for gardening etc such units are required to be exempted.	

Received today

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Sr. No.	Proposed Activity	Time within which the proposed Activity	Responsible Officer / Organization
2	The Food, Pharmaceutical and the Brewage industries are thus, required to be exempted from the policy of the promotion of the use of treated water for manufacturing and processing purposes.	As above	
3	The Sewage Water which is treated in Sewage Treatment Plants of Municipal Corporation, at Kanchanwadi, Padegaon, Jhalta, Saleem Ali Sarowar is required to be transported through dedicated underground pipeline network, from STP Plants to the concerned industrial units, wherein the said water can be used for the manufacturing and processing purpose that can be safely used for the agricultural lands of the adjacent land owners who have consented for the use of treated water for Horticulture, through the underground pipeline network.	24 Months after approval to DPR & commencement of project	AMC Authorities
4	The work of the laying of the underground pipeline network of the transportation of the treated water from the treatment plants to the industrial units is required to be undertaken by the MIDC & AITL authorities in their Areas. The technical plan of the work along with the estimate of the expenditure required for the completion of the work of laying down of the underground pipeline network is required to be prepared and executed by MIDC & ALTL authorities., Tertiary treatment is required to be given to the sewage and other industrial effluents for minimizing COD and BOD in the effluents and sewage, so that the sewage, water can be safely used for the industrial purpose instead of dumping the sewage elsewhere, and discharging the treated water in Kham River.	<ol style="list-style-type: none"> 1. Preparation of technical plan & estimate----- Oct 2023 (for the portion within MIDC Boundary Limit) 2. Execution of work ---- July 2025 3. Tertiary treatment—. 	<p>Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only.</p> <p>AMC Authorities</p>
5	The industrial units operational in the MIDC & AITL areas are required to be encouraged for promoting the reuse of the treated water for Bottle Wash, Gardening, Watering the Plants on the road dividers etc.	April 2023 to July 2025	Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only
6	The industrial units, are required to sensitize for encouraging, the use of treated water for industrial purpose, other than the drinking purpose.	April 2023 to July 2025	Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only
7	The Builders Association functional in Aurangabad Corporation Limits and the fringe area have consented for using the treated water for the construction purposes and to encourage the Group Housing Societies for promoting the installation of the sewage water treatment plants in the society, for treatment of Grey water and thereafter, for the use of the said treated water for Cleaning, Gardening and Flushing in the societies.		AMC Authorities

Sr. No.	Proposed Activity	Time within which the proposed Activity	Responsible Officer / Organization
8	<p>For the purpose of transportation of the treated water on the construction sites, the said water is required to be transported through tankers, having significant color codes.</p> <p>The preventive steps are also required to be initiated to ensure that the treated water is not used for drinking purpose accidentally by the workers working on the construction sites.</p>		AMC Authorities
9	<p>Possibility can be explored to insert, a condition in the building construction permission in the Municipal and Industrial limits, for the use of the treated water on the construction sites, for construction purpose and as an incentive, concessional benefits in the Municipal Taxes can be extended to the end user of treated water.</p>		AMC Authorities
10	<p>The exact quantity of water required by each of the industrial units functional and operation in the Waluj, Shendra, Chikalthana, MIDC is required to be ascertained and thereafter, the quantity of treated water that can be safely used by the said industrial units can be finalized by the MIDC authorities. The required by each of the industrial units could be transported, through dedicated underground pipeline network from the treatment plants to the concerned units.</p>	March 2023 to April 2023	Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only
11	<p>The work of the laying down of the dedicated underground pipeline network for the transportation of treated water from treatment plant to industrial units in MIDC industrial areas is required to be executed and operated by the MIDC.</p>	By July 2025 (for portion within MIDC boundary limit)	Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only
12	<p>The requisite norms and the chemical composition of the quality of water required by each of the industrial units, (excluding the Food, Pharma and Brewerage industrial use) is required to be studied and determined accordingly those units who required the treated water as per the chemical composition of the treated water discharged from the treatment plant, can be supplied with the treated water through the dedicated underground pipeline network.</p> <p>Estimated 30 % treated water can be safely reuse and utilized for the manufacturing and processing purposes in the industries.</p>	March 2023 to May 2023	Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only
13	<p>Treated water discharged from the treatment plant, can also be utilized for the gardening purposes in the gardens, road dividers, cleaning purpose in the Slaughter Houses,</p>	Six Months March 2023 to Aug 2023	Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only

Sr. No.	Proposed Activity	Time within which the proposed Activity	Responsible Officer / Organization
	Garbage Processing Industries, Safari Park etc. A detailed feasibility report in respect of the use of treated water in the Industrial Areas is required to be prepared by the MIDC authorities.		
14	The express consent of the industrial units, for the reuse of treated water is required to be obtained by MIDC.	Six Months March 2023 to Aug 2023	Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only
15	To organize awareness camps in the Industrial Areas and the Group Housing Societies, for the promotions and sensitization of the public in general and stake holders for use of treated water for Non-drinking purposes including the process of Manufacturing, Gardening, Flushing and Cleaning purpose.	March 2023 to April 2023	Executive Engineer, MIDC Civil Division, Aurangabad for MIDC Areas only
16	The Builders, Developers and Structural Engineers can be encouraged, for using treated water on the construction sites purely for the purposes. Feasibility report to that effect is required to be prepared by All Planning Authorities appointing and submission of DPR.	With immediate effect of completion of project from July 2025 onwards	AMC Authorities
17	A pre-Feasibility Report on usage of treated sewage form Aurangabad Municipal Corporations STPs for non-potable purposes in MIDC Industrial Area has been submitted by the Executive Engineer, MIDC, Civil Division, Aurangabad in the office of the Collector & Distract Magistrate, Aurangabad. May be carried out for achieving the purpose.	The report is already submitted	AMC Authorities

करीता अवलोकनास्तव व पुढील योग्य त्या कार्यवाहीस्तव सादर.

(Handwritten Signature)
3/03/23
(आर. व्ही. केंद्रे)
मुख्य अभियंता

मऔविम, परिमंडळ, छत्रपती संभाजीनगर

प्रत-

१. मा. जिल्हाधिकारी, छत्रपती संभाजीनगर यांना माहितीस्तव सादर
२. मा. आयुक्त, महानगर पालिका, छत्रपती संभाजीनगर यांना माहितीस्तव सादर
३. मुख्य अभियंता (मुख्यालय), मऔविम, मुंबई यांना माहितीस्तव सादर
४. उप मुख्य कार्यकारी अधिकारी (पर्यावरण), मऔविम, मुंबई यांना माहितीस्तव सस्नेह अग्रेषित
५. अधीक्षक अभियंता, मऔविम, छत्रपती संभाजीनगर यांना माहितीस्तव
६. कार्यकारी अभियंता (स्थापत्य विभाग), मऔविम, छत्रपती संभाजीनगर यांना माहितीस्तव